

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1069-1070 of 2019**

**IN THE MATTER OF:**

**Yogesh Mehra**

**...Appellant**

**Versus**

**Vaayu Infrastructure LLP & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates.**

**For Respondents: Mr. Satendra Rai, Mr. Shashank Agarwal,,  
Advocates.**

**Mr. R. Sudhinder and Ms. Ekta Bhasin, Advocates  
for R-2.**

**Mr. Sanjay Shorey, Director (Legal), MCA with Mr.  
Rakesh Tiwari, Advocate for R-3.**

**Mr. Rahul Kumar, Advocate for R-4.**

**ORDER**  
**(Through Virtual Mode)**

**25.08.2020:** Mr. Sanjay Shorey, Director (Legal), MCA representing Respondent No. 3 submits that he has instructions not to file reply as it is a dispute between the Creditor and the Debtor and Ministry of Corporate Affairs has nothing to do with it.

Pleadings are complete. Let the matter be processed for hearing. List the appeal 'for hearing' on **21<sup>st</sup> September, 2020.**

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Approval of the Resolution Plan by the Adjudicating Authority, if any, will be subject to the outcome of this appeal.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*